2025:AHC:229976

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44972 of 2025

Rajveer Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dwijendra Prasad, Pradyumna Kumar
Counsel for Respondent(s)	:	Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE DR. YOGENDRA KUMAR SRIVASTAVA, J.

Heard Sri Ravindra Singh, learned counsel for the petitioner, Sri Anand Bhaskar Srivastava, learned Standing Counsel appearing for the State-respondents and Sri Avinash Chandra Srivastava, learned counsel for the respondent-Gram Sabha.

The present petition has been filed seeking a direction to the respondent No. 2 - Additional Commissioner (Administration), Agra Division, Agra to decide appeal no. 1402 of 2024 (Paresh Kumar vs. Rajveer Singh), under Section 207 of the U.P. Revenue Code, 2006, arising out of proceeding under Section 116, within a stipulated time period.

Counsel for the petitioner has referred to the 'order sheet' of the case, a copy whereof has been appended to the writ petition to point out that although several dates have been fixed but for some reason or the other, matter has been adjourned. The delay in disposal of the case is stated to be causing hardship to the petitioner.

Accordingly, a prayer is made for a direction to conclude the proceedings at an early date.

Having regard to the aforesaid, the present petition is **disposed of** with an observation that the court/authority concerned would make an endeavor to decide the aforementioned appeal, which is stated to be pending before it, preferably within a period of **six months**, without granting any unnecessary adjournments to either of the parties, provided there is no other legal impediment.

(Dr. Yogendra Kumar Srivastava,J.)

December 19, 2025
Imroz

Digitally signed by :-
MOHAMMAD IMROZ KHAN
High Court of Judicature at Allahabad